

(c) whether any of the State Governments concerned objected to this deployment of the CRP, and

(d) if so, the names of the States?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) (a) and (c) During the last four years no CRP unit was deployed in any State without the concurrence of the concerned State Government and no State Government objected to the deployment of CRP in the State

(b) The CRPF is an armed Force of the Union covered under Entry 2 of the Union List in the Seventh Schedule to the Constitution. The legal and Constitutional position regarding the use and deployment of the armed forces of the Union (which includes the Central Reserve Police Force) in States is as follows —

(i) The Central Government can in the event of breakdown of public order use its armed forces in aid of civil power for the purpose of maintaining public order in States, on the request of the State Government and in special circumstances even otherwise,

(ii) When the armed forces of the Union are deployed in aid of civil power they can exercise all the powers that are conferred on them by law

(iii) The Central Government can also use its armed forces for the limited purpose of protecting its installations, factories, offices and agencies located in States. Such use of the armed forces is not to be interpreted as in aid of civil power

(iv) When the armed forces of the Union are deployed as in (iii) above, they cannot exercise police powers of arrest, seizure, dispersal of unlawful assemblies etc

(d) Does not arise

## RESTRICTIONS ON THE WORKING OF FOREIGN COMPANIES IN INDIA

216 SHRI NIRJAN GHOSH Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state whether Government have placed restrictions on the operations by branches of foreign companies in India with regard to (i) Expansion, (ii) Diversifications (iii) Production in excess of licensed capacity and (iv) Entry into the non-priority sectors?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C SUBRAMANIAM) Foreign companies and their branches have been excluded from exemptions from industrial licensing and have to obtain industrial licences for setting up new industrial undertakings, manufacture of new articles and substantial expansion of existing industrial undertakings. It has also been made clear in para 6 of the Press Note dated 22.2.1973, copies of which were placed on the Table of the House as an enclosure to the Rajya Sabha Unstarred Question No 176 answered on 22.2.1973, that they will be only allowed to participate in priority industries mentioned in Appendix I to the Press Note

## MANUFACTURE OF NON-ESSENTIAL COMMODITIES BY FOREIGN COMPANIES IN INDIA

217 SHRI NIRJAN GHOSH Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state —

(a) whether Government have considered ways and means of discouraging the manufacture and marketing of non-essential commodities by foreign companies and their branches in India, and

(b) if so, the names of those companies which have been called upon to consider disinvestment in India?